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12.02 hrs.

Title: Regarding Rajya Sabha's concurrence, without any amendment, to the Unit Trust of India (Transfer of Undertakings and Repeal) Bill, 2002 at its sitting held on 3rd December and also its adoption of a motion regarding appointment of two members of Rajya Sabha to the Joint Committee on Stock Market Scam at its sitting held on 5th December, 2002.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- i. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 3rd December, 2002 agreed without any amendment to the Unit Trust of India (Transfer of Undertaking and Repeal) Bill, 2002 which was passed by the Lok Sabha at its sitting held on the 28th November, 2002."
- ii. 'I am directed to inform you that the Rajya Sabha at its sitting held on Thursday, the 5th December, 2002 adopted the following Motion regarding filling up of the casual vacancies in the Joint Committee on Stock Market Scam and matters relating thereto:-

MOTION

"That this House concurs in the recommendation of Lok Sabha that Rajya Sabha do appoint two Members of Rajya Sabha to the Joint Committee on Stock Market Scam in the vacancies caused by the resignation of Shri Vikram Verma from the membership of the Committee and retirement of Shri Amar Singh from Rajya Sabha and communicate to Lok Sabha the names of the members so appointed by the Rajya Sabha to the Joint Committee and resolves that Shri Lalitbhai Mehta and Shri Amar Singh be appointed to the said Joint Committee to fill the vacancies."
